







1st RMLNLU - KOCHHAR & CO. ARBITRATION MOOT COURT COMPETITION, 2023

OFFICIAL RULEBOOK

24-26 March, 2023









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1. **DEFINITIONS**

- **1.1 "Competition"** means the 1st RMLNLU-Kochhar & Co. Arbitration Moot Court Competition, 2023.
- **1.2** "Court Bailiff" refers to the student volunteer who shall be entrusted with duties such as maintenance of order in a courtroom during a round and letting speakers know the time duration for which they have spoken.
- **1.3 "Institution"** means any recognized law school/college or University.
- **1.4 "Memorial"** means the written arguments submitted, on behalf of both the Petitioner/Applicant and Respondent, according to the official Competition Rules by each team. Memorials are also referred to as Written Pleadings.
- **1.5 "Organising Committee"** includes the members of the RMLNLU Moot Court Committee.
- **1.6** "Payment Receipt" means a written acknowledgement that the payment of the registration fees has been made.
- **1.7** "*Petitioner/Applicant*" means the party which is presenting a petition to the Court alleging the commission of a wrong.
- **1.8** "Preliminary Seeding Chart" means the chart that has been prepared on the basis of memorial scores wherein the top 50% teams with higher marks are made to face the bottom 50% teams in the preliminary oral rounds.
- **1.9** "*Researcher*" means the team member whose role is confined to the preparation of the Memorial and is not allowed to speak in the oral rounds.
- **1.10** "Respondent" means the party against whom the petition is filed.
- **1.11** "*Rules*" mean these official Competition Rules and any applicable supplements to these Rules published by the Organising Committee.
- **1.12** "Speaker" refers to the members of the team who will be pleading before the Judges in the oral rounds.
- **1.13** "Valedictory Ceremony" refers to the closing ceremony of the 1st RMLNLU-Kochhar & Co. Arbitration Moot Court Competition, 2023 wherein the distribution of prizes shall also take place.

2. TEAM COMPOSITION AND ELIGIBILITY

- **2.1** Students pursuing the three or five-year courses of the LL.B. degree or its equivalent in the academic year 2022-2023 from any recognized law school/college/University in India/abroad are eligible to participate.
- **2.2** Any recognized law school/college/University shall be entitled to send only 1 (one) team to the Competition.
- **2.3** The participating team shall comprise a minimum of two and a maximum of three members. In a team of two members, both the members shall be designated as Speakers. In a team of three members, two members shall be designated as Speakers and the third member of the team shall be designated as a Researcher.
- **2.4** No additional member or team coach is allowed to accompany the team.

3. LANGUAGE

3.1 The official language of the Competition shall be English.

4. REGISTRATION

- **4.1** The Institutions should provisionally register themselves by filling out the following google form latest by **February 18, 2023 (23:59 hrs IST)**. https://forms.gle/FAzeVHjGNHRbQoj26
- **4.2** Institutions must complete their registration by sending an e-mail to rmlmootcourt@gmail.com, latest by **February 28, 2023 (23:59 hrs IST)**. The e-mail should include a scanned copy of the duly filled registration form.

5. REGISTRATION FEE

- **5.1** The Registration Fee is INR 6,500/- for the participating teams. Teams must make the payment of such amount through the "State Bank Collect" multi-modal payment portal. [For Details, see Annexure]
- **5.2** In case of a memo knockout, the teams shall be required to pay the registration fee only after they have cleared the memo knockout round by **March 15, 2023**.

6. CLARIFICATIONS TO THE MOOT PROPOSITION

- 6.1 Participating teams may request for clarifications to the official moot proposition by sending an email to rmlmootcourt@gmail.com latest by February 18, 2023 (23:59 hrs IST).
- **6.2** A full list of clarifications shall be released by **February 23, 2023**.

7. ANONYMITY

- **7.1** The participating team shall be allotted a team code upon registration.
- **7.2** The student counsels shall not state their names or the names of the Institution to which they belong during the oral rounds, and instead, must use the code allotted.
- **7.3** The team shall not disclose their identity anywhere in their Memorials, and instead, must use the code allotted.
- **7.4** Non-compliance with Rules 7.2 or 7.3 shall result in immediate disqualification of the participant/team.
- **7.5** The decision of the Organising Committee shall be final in this regard.

8. ACCOMMODATION, FOOD AND TRANSPORTATION

- **8.1** Accommodation shall be provided to all teams by the Organisers from the **evening of March 23, 2023 to the morning of March 27, 2023**. Teams who intend to arrive prior to or leave after the specified dates are required to inform the Organising Committee in advance.
- **8.2** Food and transportation to and from the venue shall be provided to all the teams for the aforementioned duration.
- **8.3** Teams should send their travel plan, as and when asked by the Organising Committee, once the Payment Receipt has been submitted and the registration is completed.

9. MEMORIAL

- **9.1** Each team shall prepare a Petitioner/Applicant and a Respondent Memorial.
- 9.2 One (1) soft copy (in MS Word .doc/.docx format and PDF format) must be emailed to rmlmootcourt@gmail.com latest by March 10, 2023 (23:59 hrs IST) with the subject "Memorials for Team Code _". The file names of the electronic copies of the Memorials must contain only the team code and the side being represented in the

- following format: e.g. (for Team Code 7) 7P or 7R, "P" being for "Petitioner/Applicant" Memorial and "R" for "Respondent" Memorial and so forth.
- **9.3** The Memorial for each side should be submitted as one single file and not in multiple files. Any violation of this rule shall invite penalty in accordance with Rule 9.7.
- **9.4** Two (2) hard copies for each side of the Memorial must be submitted to the Organisers at the time of registration on **March 24, 2023**.
- **9.5** The hard copies must be identical to the soft copy. Violation of this rule would entail disqualification from the Competition.

9.6 Format of Memorials

- **9.6.1.** The Memorials shall necessarily consist of only the following sections:
 - a) Cover Page
 - b) Table of Contents
 - c) List of Abbreviations
 - d) Index of Authorities (with page number where the authority has been cited)
 - e) Statement of Jurisdiction
 - f) Statement of Facts (not exceeding 2 pages)
 - g) Statement of Issues
 - h) Summary of Arguments (not exceeding 2 pages)
 - i) Arguments Advanced (not exceeding 20 pages)
 - j) Prayer (not exceeding 1 page)
- **9.6.2.** Each Memorial shall have only the following on its cover page:
 - a) The team code on the upper-right hand corner of the cover page
 - b) The name and place of the forum
 - c) The relevant legal provision under which it is filed
 - d) Name of parties and their status
 - e) On whose behalf the Memorial is filed
- **9.6.3.** Teams shall cite authorities in the Memorial using footnotes following the *Uniform Citation Method*. Explanatory or illustrative footnotes are not allowed.
- **9.6.4.** The Memorials shall be printed on A4 size paper, with the following mandatory formatting specifications:

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a) Font Type: Times New Roman

b) Font Size: 12

c) 1.5 line spacing

d) Margins: 1 inch on each side

For footnotes, the formatting specifications are:

a) Font Type: Times New Roman

b) Font Size: 10

c) Single Line Spacing

9.6.5. The Memorials shall be spiral bound. The following colour scheme shall be followed for the Cover Page of the Memorial:

Petitioner/Applicant: Blue

Respondent: Red

9.7 Penalties

Late Submission	1 mark per memorial every 12 hours after the deadline of submission. Disqualification beyond 24 hours.
Wrong File Name	1 mark per Memorial
Failure to submit Memorial as one File	1 mark per Memorial
Failure to include sections in the Memorial as per Rule 9.6.1.	2 marks per section
Failure to use the correct Font Type or Size	1 mark per page
Failure to use correct Line Spacing	1 mark per page
Failure to use correct Page Margin	1 mark per page
Failure to use the correct colour coding as per Rule 9.6.5.	2 marks per Memorial

Failure to comply with Rule 9.6.2.	1 mark per violation	
Failure to comply with Citation Method as per Rule 9.6.3.	0.25 mark per footnote	
Failure to comply with footnote specifications as per Rule 9.6.4.	1 mark per footnote	
There shall be a penalty can of 15 marks for the formatting specifications		

There shall be a penalty cap of 15 marks for the formatting specifications.

10. EVALUATION OF MEMORIAL

- **10.1** Every Memorial will be marked on scale of 100.
- **10.2** The Memorial shall be evaluated according to the following criteria:
 - a) Knowledge of Law and Facts: 20 Marks
 - **b**) Proper and Articulate Analysis: 15 Marks
 - c) Depth and Use of Research: 15 Marks
 - d) Organization, Presentation and Overall Formatting: 15 Marks
 - e) Grammar and Language: 10 Marks
 - f) Novelty of arguments: 15 Marks
 - g) Clarity of Thought and Originality: 10 Marks

11. QUALIFICATION OF MEMORIALS AND SEEDING

- **11.1** There shall be a Memorial Elimination Round subsequent to the submission and evaluation of the Memorials.
- **11.2** The top 32 teams shall be selected based on their Memorial scores. Only these 32 teams shall be eligible to participate in the Oral Rounds of the Competition.
- 11.3 The Result of the Memorial Elimination Round shall be notified to the teams latest by March 15, 2023.
- **11.4** The top 32 teams from the Memorial Elimination Round shall be seeded or ranked on the basis of their memorial scores and thus, a Preliminary Seeding Chart shall be prepared.

12. EXCHANGE OF MEMORIALS

- **12.1** There shall be an exchange of Memorials between the respective opposing teams, in accordance with the fixtures as determined by Seeding, prior to all the rounds of the Competition.
- 12.2 The teams are prohibited from making any marks on the exchanged Memorials.
- 12.3 The teams are prohibited from making any copies of the exchanged Memorials.
- **12.4** At the conclusion of their respective Rounds, the teams are required to return the exchanged Memorials to the Court Bailiffs of that Court Room.

13. ORAL SUBMISSIONS

- **13.1** The time split between the speakers must be communicated to the Court Bailiff prior to the commencement of each Round. Once so informed, these timings shall not be changed.
- **13.2** Use of any electronic gadgets is not permitted during the course of oral proceedings.
- **13.3** Teams shall not disclose, in any manner whatsoever, for the entire duration of the Rounds, either their own individual identities or the identity of the Institution that they represent, even if asked by the Judges.
- **13.4** Teams can pass on a Compendium of the sources they cite in their Memorials if permitted by the Judges.
- **13.5** Team scores shall not be disclosed after every round. Teams must not make any attempt to gather any such information, until notified by the Organizing Committee.
- **13.6** Delay in appearance for a round exceeding five (5) minutes will render disqualification of the team for that round. In such a case, their opponent shall make their oral submissions *ex parte*.
- **13.7** Evaluation shall be done on the basis of the following criteria:
 - a) Knowledge of Law & Use of Authorities: 20 Marks
 - b) Application of Law to Facts: 20 Marks
 - c) Ingenuity and Ability to Answer Questions: 20 Marks
 - d) Time Management and Organization: 20 Marks
 - e) Style, Poise, Courtesy, Demeanor: 10 Marks

f) Effective Rebuttals: 10 Marks

13.8 Preliminary Rounds

- **13.8.1.** Each team will have the opportunity to argue from both the sides.
- **13.8.2.** Time limit for the oral submissions shall be thirty (30) minutes for each team. This shall include the submissions of both the speakers from the team and the time reserved for rebuttal/sur-rebuttal. No speaker may reserve more than fifteen (15) minutes for his/her individual oral submissions.
- **13.8.3.** No team shall be allowed more than five (5) minutes for rebuttal or sur-rebuttal.
- **13.8.4.** The sur-rebuttal shall be limited to the rebuttals made by the opponent team.
- **13.8.5.** Only one (1) speaker from each team shall be permitted to rebut/sur-rebut.
- **13.8.6.** Time extensions may be given to each team at the discretion of the Judges. The Judges shall endeavor to ensure that both teams get an opportunity to speak for the same amount of time.

13.9 Quarter-final Rounds

- **13.9.1.** Time limit for the oral submissions shall be thirty (30) minutes for each team. This shall include the submissions of both the speakers from the team and the time reserved for rebuttal/sur-rebuttal.
- **13.9.2.** The sur-rebuttal shall be limited to the rebuttals made by the team.
- **13.9.3.** No speaker may reserve more than fifteen (15) minutes for his/her individual oral submissions.
- **13.9.4.** Only one (1) speaker from each team shall be permitted to rebut/sur-rebut, as the case may be, subject to a maximum time limit of five (5) minutes.
- **13.9.5.** Time extensions may be given to each team at the discretion of the Judges. The Judges shall endeavor to ensure that both teams get an opportunity to speak for the same amount of time.

13.10 Semi-final Rounds

13.10.1. Time limit for the oral submissions shall be forty-five (45) minutes for each team. This shall include the submissions of both the speakers from the team and the time reserved for rebuttal/sur-rebuttal.

- **13.10.2.** No speaker can speak for more than twenty-five (25) minutes for his/her individual oral submissions.
- **13.10.3.** No team shall be allowed more than five (5) minutes for rebuttal/surrebuttal.
- **13.10.4.** Time extensions may be given to each team at the discretion of the Judges. The judges shall endeavor to ensure that both teams get an opportunity to speak for the same amount of time.

13.11 The Final Round

- **13.11.1.** Time limit for the oral submissions shall be forty-five (45) minutes for each team. This shall include the submissions of both the speakers from the team and the time reserved for rebuttal/sur-rebuttal.
- **13.11.2.** No speaker can speak for more than twenty-five (25) minutes for his/her individual oral submissions.
- **13.11.3.** No team shall be allowed more than five (5) minutes for rebuttal/surrebuttal.
- **13.11.4.** Time extensions may be given to each team at the discretion of the Judges. The Judges shall endeavor to ensure that both teams get an opportunity to speak for the same amount of time.

14. STRUCTURE OF THE ORAL ROUNDS

- **14.1** The Oral Rounds of the Competition shall be held **physically** in the University over a period of two days i.e., **March 25 and March 26, 2023**. The Inaugural Function and the Orientation Programme shall be held on **March 24, 2023**.
- **14.2** The Competition shall consist of four sets of rounds: the Preliminary Rounds, the Quarter-final Rounds, the Semi-final Rounds and the Final Round.

14.3 Preliminary Rounds

14.3.1. The Preliminary Rounds shall be held on **March 25, 2023**. In the Preliminary Rounds, each team shall have to argue twice, once as the Petitioner/Applicant and once as the Respondent.

14.3.2. The teams shall be paired on the basis of the Preliminary Seeding Chart as per the provisions of Rule 11. Following shall be the pairing of teams in the two Preliminary Mooting rounds.

ROUND 1			
PETITIONER		RESPONDENT	
Seed 1	V.	Seed 32	
Seed 2	V.	Seed 31	
Seed 3	v.	Seed 30	
Seed 4	V.	Seed 29	
Seed 5	V.	Seed 28	
Seed 6	V.	Seed 27	
Seed 7	V.	Seed 26	
Seed 8	V.	Seed 25	
Seed 9	V.	Seed 24	
Seed 10	V.	Seed 23	
Seed 11	V.	Seed 22	
Seed 12	V.	Seed 21	
Seed 13	V.	Seed 20	
Seed 14	v.	Seed 19	

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Seed 15	V.	Seed 18
Seed 16	V.	Seed 17

	ROUND 2	
PETITIONER		RESPONDENT
Seed 17	v.	Seed 1
Seed 18	V.	Seed 2
Seed 19	V.	Seed 3
Seed 20	V.	Seed 4
Seed 21	V.	Seed 5
Seed 22	v.	Seed 6
Seed 23	V.	Seed 7
Seed 24	V.	Seed 8
Seed 25	v.	Seed 9
Seed 26	v.	Seed 10
Seed 27	v.	Seed 11
Seed 28	v.	Seed 12
Seed 29	v.	Seed 13
Seed 30	V.	Seed 14

Seed 31	V.	Seed 15
Seed 32	v.	Seed 16

- **14.3.3.** These two Rounds shall be jumbled and divided into three Preliminary Sessions. *Explanation:* Dividing the Preliminary rounds into three Sessions does not mean that a team shall argue thrice. Rather, a team shall argue in any two of the three sessions, once as the Applicant and once as the Respondent.
- **14.3.4.** The Seeding chart shall not be disclosed until the Valedictory Ceremony in order to maintain the spirit of the Competition.
- **14.3.5.** No team shall be provided with any information regarding the identity of their opponent team or any other team.
- **14.3.6.** No two teams will argue against each other more than once in the Preliminary Rounds.

14.4 Advanced Rounds

- **14.4.1.** All the advanced rounds will be knock-out rounds.
- **14.4.2.** For deciding match-ups in case of Quarter-final Rounds, the teams shall be seeded again on the basis of their Win/Loss Ratio and Total Preliminary Score.
- **14.4.3.** While seeding the teams for the Quarter-final Rounds, first preference shall be given to the teams that have a Win/Loss Ratio of 2:0. Thereafter, the rankings shall be decided on the basis of Total Preliminary Score. If a tie still continues, then the team with higher memorial score shall be seeded higher.
- **14.4.4.** For the Semi-final Rounds, seeding shall be done on the basis of the Total Score obtained by team in the Quarter-final Rounds. If there is a tie, the team with higher memorial score shall be seeded higher.
- **14.4.5.** The side a team will be arguing in Quarter-final Rounds will be decided by a draw of lots, with the Teams picking the lots.

- **14.4.6.** Team will be credited with a win in the Quarter-final Rounds on the basis of the ratio of the judgment delivered by the Bench. Memorial marks will not be considered in the Quarter-final Rounds as well.
- **14.4.7.** A similar procedure will be followed for Semi-Final Rounds and the Final Round.

15. SCORING IN THE ORAL ROUNDS

15.1 Preliminary Rounds

- **15.1.1.** For the Preliminary Rounds, the winner of each such round shall be determined on the basis of evaluation of the speaker scores and memorial scores, according to the Rule 15.1.2 and Rule 15.1.3.
- **15.1.2.** Each preliminary round matchup will be judged by two (2) orals Judges, each of whom shall mark every speaker on a score of 0-100. The participant with the higher total marks on a particular Judge's score sheet will be the winner on that Judge's score sheet.
- **15.1.3.** Each preliminary round will be decided on the basis of cumulative marks of orals as well as the memorials. The weightage of the marks will be in the ratio of 7:3. This will imply that 70% of the total oral scores will be considered along with 30% of the memorial score, the cumulative of which will give the final score of a speaker for each round.

For Example- In a round between Team A and Team B, Panelist 1 gives a cumulative Oral score of 75 marks to Team A and 65 marks to Team B. Panelist 2 gives a cumulative oral score of 72 marks to Participant A and 63 to Participant B. The cumulative memo score of Participant A is 150 and of Participant B is 140.

Team A: 70% of (75 + 72 = 147) + 30% of 150 = 147.9 [Final Score]

Team B: 70% of (65+63=128)+30% of 140=131.6 [Final Score]

Here, the final score of team A is greater than final score of team B. Hence, Team A will win this round. If two or more teams have the same final score, then the team with higher cumulative speaker scores shall be ranked higher.

15.2 Quarter-final Rounds

- **15.2.1.** The highest ranked eight (8) teams from the Preliminary Rounds, as determined by the Rule 15.1.3 stated above, shall qualify for the Quarter-final Rounds.
- **15.2.2.** The eight (8) teams that proceed to the Quarter-final Rounds shall each argue only once for the side allotted by a draw of lots. The fixtures for the Quarter-final Rounds shall be as follows:
 - Rank 1 v. Rank 8 (Quarter Final Round I)
 - Rank 2 v. Rank 7 (Quarter Final Round II)
 - Rank 3 v. Rank 6 (Quarter Final Round III)
 - Rank 4 v. Rank 5 (Quarter Final Round IV)
- **15.2.3.** Four (4) teams shall qualify for the Semi-final Rounds on a knockout basis, that is, the winner of each Quarter-final Round shall qualify to the Semi-final Rounds. The knockouts will be decided on the total marks received by the team in the round. The team with more marks shall proceed to the next round.

15.3 Semi-final Rounds

15.3.1. The four (4) teams that proceed to the Semi-final Rounds, as determined by the Rule 15.2.3 stated above, shall each argue only once for the side allotted by a draw of lots. The fixtures for the Semi-final Rounds shall be as follows:

Rank 1 v. Rank 4 (Semi-final Round I)

Rank 2 v. Rank 3 (Semi-final Round II)

15.3.2. Two (2) teams shall qualify for the Final Round on a knockout basis, that is, the winner of each Semi-final Round shall qualify to the Final Round. The knockouts will be decided on the total marks received by the team in the round. The team with more marks shall proceed to the next round.

15.4 Final Round

- **15.4.1.** The two (2) teams that proceed to the Final Round, as determined by the Rule 15.3.2 stated above, shall each argue only once for the side allotted by a draw of lots.
- **15.4.2.** The team which wins the Final Round shall be declared as the 'Winning Team'. The other team shall be declared as the 'Runner-Up Team'.

15.4.3. The winner of the Final Round shall be determined on a round point basis wherein one (1) point shall be awarded by each Judge to the team that won the round according to that Judge. The bench-strength for the Final Round shall be an odd number but not one (1).

16. COMPENDIUM

16.1 Participants are required to submit their compendiums (if any) on **March 24, 2023** along with their Memorials. The Organisers will vet the same, ensure all marks revealing the name of the Institution are removed. These compendiums will be provided to the judges prior to each hearing only if the judges allow.

17. SCOUTING

- **17.1** Scouting shall be deemed to have happened if the speakers, researcher or any other person affiliated with a team is found:
 - **17.1.1.** Witnessing, hearing, observing, etc. the oral submissions in a Round, except where the Round is one in which the team to which he/she is affiliated is participating in; or
 - **17.1.2.** Reading a Memorial of a team except where: it is of the team to which he/she is affiliated; or the Memorials have been obtained on account of an exchange of Memorials prior to a Round of the team to which he/she is affiliated.

18. AWARDS

- **18.1** The speaker with the maximum score in the Preliminary Rounds (Total Preliminary Score) will be declared the "Best Oralist".
- **18.2** The team with the maximum Memorial scores will be awarded "The Best Memorial".
- 18.3 All participants shall be awarded Access Cards to SCC Online Web Edition.
- **18.4** The prize money to be awarded to the winners are as follows:
- a) Winning Team: Rs. 50,000, Internship slots at Kochhar & Co. and SCC Online Web Edition Platinum card including English Law One Year Subscriptions to Supreme Court Cases – Print Edition.

- **b)** Runner-up Team: Rs. 40,000, Internship slots at IAMC, Hyderabad and SCC Online Web Edition Platinum card including English Law One Year Subscriptions to Supreme Court Cases Print Edition.
- c) Best Memorials: Rs. 30,000 and SCC Online Web Edition Platinum card including English Law One Year Subscriptions to Supreme Court Cases Print Edition.
- **d)** Best Oralist: Rs. 30,000.

19. MISCELLANEOUS

- **19.1** The final decision lies with the Organising Committee with regard to the implementation and interpretation of rules regarding Moot Court practice and procedures.
- **19.2** If any one of the members of a team is notified or informed of any detail or information concerning the Competition, it shall be deemed as if the said team as a whole, has been duly notified or informed.
- **19.3** The dress code to be adhered to for the duration of the Competition is:
 - **19.3.1.** Ladies: Black Western or Indian formals.
 - 19.3.2. Gentlemen: Black Western formals.
- **19.4** The Proposition is neither intended to nor does it attempt to resemble any incident or any person, living or dead. Any such resemblance is purely coincidental. The Proposition is a fictitious factual account prepared for the purposes of the present Competition only and it does not attempt to influence or predict the outcome of any matter whatsoever.
- **19.5** The copyright in the Memorials submitted by the teams shall vest jointly with RMLNLU and SCC Online. The acceptance of such vesting is a pre-condition to participation in the Competition. The Rules governing the conduct of the Competition should be strictly adhered to. Any deviation thereof can attract penalties or disqualification at the sole discretion of the Organizing Committee.
- **19.6** The Organizing Committee reserves the right to amend, alter, vary or change, in any manner whatsoever, the Rules governing the Competition, which would be communicated to the teams within a reasonable period of time.

- **19.7** The Chairperson of the Organizing Committee of RMLNLU shall be the final arbiter for these Rules and any such decision made by her on any issue/dispute arising in relation to the Competition shall be final and binding on all concerned.
- **19.8** The Organizing Committee, as mentioned in these Rules, refers to the Moot Court Committee of the RMLNLU.

20. ANNEXURE FOR PARTICIPATING TEAMS

- **20.1** The registration fee payable by Indian teams is Rs. 6500/- (Six thousand five hundred) per team.
- **20.2** The payment of the fee is to be made through the "State Bank Collect" Multi Modal Payment Portal.
- **20.3** Please access this web-link: https://www.onlinesbi.sbi/sbicollect/icollecthome.htm for the payment gateway.
- **20.4** After agreeing to the T&Cs, please select "Uttar Pradesh" as State of Institution category, and "Educational Institutions" as Type of Institution category from the two drop-down lists.
 - **20.4.1.** *Firstly*, please select "DR RAM MANOHAR LOHIA NATIONAL LAW UNIVERSITY, LUCKNOW".
 - **20.4.2.** *Secondly*, please select "REGISTRATION FEE" as the Payment category.
 - **20.4.3.** *Lastly*, please select "MOOT COURT" as the Event/Academic Activity from the drop-down list.
 - 20.4.4. Please fill in "RML KOCHHAR ARB MOOT" as the name of the event.
- **20.5** Fill in the details as mandated thereafter.
- **20.6** Payments can be made through debit/credit cards, net banking and also through physical counters at any SBI after generating a pre-acknowledgement slip.
- **20.7** Please send us the transaction details at rmlmootcourt@gmail.com after successful remittance to enable us to trace the same back to you.

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ILLUSTRATION:

